

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3523
ANSWERED ON:19.03.2013
BILL FROM GUJARAT
Patil Shri C. R.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received the Gujarat Educational Institutional Tribunal Bill for approval;
- (b) if so, the details and the status thereof; and
- (c) the time by which the Bill is likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes Madam. The Gujarat Educational Institutions Services Tribunal Bill, 2006, as passed by the State Legislature and reserved by the Governor of Gujarat, was received in the Ministry of Home Affairs on 14.9.2010.

(b): The Bill has been examined in consultation with the Ministry of Human Resources Development (Department of Higher Education) and Ministry of Law and Justice (Department of Justice). The clarification of the State Government on the comments of Ministry of Human Resources Development (Department of Higher Education) has been received on 8.1.2013 and the same has been referred to Ministry of Human Resources Development (Department of Higher Education) on 11.2.2013 for their further comments.

(c): The State Legislations are examined in consultation with the Central Ministries/Departments concerned from three angles viz.

- (i) Repugnancy with Central Laws,
- (ii) Deviation from National or Central Policy and
- (iii) Legal and Constitutional validity.

Whenever necessary, the State Governments are advised to modify/amend provisions of such legislations keeping the above in view. Sometimes, discussions are also held with the State Governments and Ministries/Departments of the Government of India with a view to arrive at a decision expeditiously. Hence no time frame can be fixed in this behalf.